

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

①
Tribunal's Orders

Per Tribunal
Fixed for AH / IR

on

Dy. Registrar

Dated: 21-10-93.

Shri I.J. Naik, Counsel for
the applicant.

S.O. to 29-10-93 for pointing
out rules of absorption from the
State Cadre to the IPS cadre.


(M.S. DESHPANDE)
V/C.

OA.NO. 1124/93

Dated: 29.10.93

Shri I.J. Naik for the applicant.

Notice before admission.

Shri Sawant takes notice on
behalf of Respondents No. 1&3.

Any appointments to be made
hereafter will be subject to the
result of this application.

S.O. to 13.12.93.


(N.K. VERMA)
M (A)


(M.S. DESHPANDE)
V.C.

29/10/93
order/Infringement despatched
to all dependent (s)
on 3/11/93.

29/11/93

②

Date: 13.12.93

Mr. I. J. Naik for the applicant.

Mr. J. G. Sarant for the respondents.

Reply not filed

ADMIT

Reply within eight weeks.
Matter be placed before the
Registrar for completion of
pleadings on 14.2.94 and
then in sine-die list.

M/C 6/6/1

(M. R. Kolhatkar)
M(A)

(M. S. Deshpande)
Vc

Dated: 14.2.94

Shri. I. J. Naik, Counsel
for the applicant, Shri J. G.
Sarant Counsel for the
respondents 1 and 3.

Issue notice to
respondent No 2 immediately. 20
Adjourned to 6.4.94 for
filing reply by respondent
No. 2. 16/2

Registrar

notice issued to
R. m. 2 on 6-4-94.

2
23/12

MP No 388/94
fixed on 18/4/94
for Ammendment

2813

Dated: 6/4/94.

Mr I. J. Naik, Counsel
for the applicant.

Mr J. G. Sawant,
Counsel for R-1 & 3.

Notice for R-2, though
notice issued.

Reply not yet filed.

S.O. to 20/6/94 as the
last chance. No further
time will be given for
filing reply.

Dy. Registrar

OA 1124/93. JUNE 29, 1994

Shri I. J. Naik,
counsel for the Applicant

Shri J. G. Sawant,
counsel for Respondent
1 and 3.

None for Respondent
-2, though notice
issued.

Reply not yet filed.
S.O. to 29/7/94 as the
last chance.

DY. REGISTRAR.

Per Tribunal

Date: 18/4/94

Applicant in person / by DUE N. 13/4/94
Advocate / Respondent by J. G. Sawant
Counsel.

The matter adjourned to 28/4/94
for orders

Dy. Registrar

Per Tribunal

Date: 25/4/94

Applicant in person / by Mr. I. J. Naik
Advocate / Respondent by Mr. J. G. Sawant
Counsel. For want of time

The matter adjourned to 29/4/94
for orders on MP 388/94

Dy. Registrar

Per Tribunal

Date: 24/4/94

Applicant in person / by Mr. I. J. Naik
Advocate / Respondent by Mr. J. G. Sawant
Counsel. For want of time

The matter adjourned to 18/5/94
for orders on MP 388/94

Dy. Registrar

Appearance of Shri J. G. Sawant
Adv for R. No 1 of 3 cred
on 22/6/94 filed in C' folder

8/27/6

Dated: 18.7.94

Shri I. J. Naik, counsel
for the applicant. Shri J. G.
Sawant, counsel for the respondents.

Shri Naik has filed M.P.
388/94 seeking amendment of the
OA for impleading some new
respondents. Prayer is allowed.
Shri Naik is permitted to amend
the O.A. and copy of the amended
OA may be given to the added
respondents.

M.P. 388/94 stands disposed of.

DASTI.

(M.R. Kolhatkar)
M (A)

(B.S. Hegde)
M (S)

dt. 19/7/94

Order/Judgement despatched
to applicant/Respondent (s)
on 19/7/94.

2
257

Reply on behalf of
Resp No 1 of 3 cred
on 25/7/94 in
duplicate

8/27/7

Amendment
carried out
as per Order
dt. 18-7-94.
J. J. Naik
Advocate

Amendment
carried out by
Shri J. G. Naik
Advocate
on 29/7/94
J. G. Naik
29/7/94
S-D

Dated: 29-7-1994.

Mr. I. J. Naik, Counsel
for the applicant.

Mr. J. G. Sawant,
Counsel for the respondents
1 to 3.

Counsel for applicant
has not yet amended
copy of OA and served M
copy on R-4. He may
do so now. 23/7

Registering to issue
notice to R-4.

S.O. to 26-9-1994.

DASTI.

SD
Dy. Registrar

Notice issued to
Respondent on
29/7/94

886
7/18

Dash notice dtd-29/7/94
returned back with
remark "R-4 was
not available at Panaji."

23/7/94
J. G. Sawant
24/7/94

Notice is issued to
R.No. 4 ~~26-8-94~~ on
07-9-94 MS

Received MS card

R-4.

Am
18/11/94

Dated : 26-9-1994.

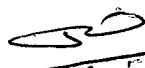
Mr. J. J. Naik, Counsel
for the applicant

Mr. J. G. Sawant, Counsel
for Respondent no. 1 & 3,
they have already filed
their reply in the matter.

None for R-2.

AD in respect of notice
sent to private respondent
R-4 has not yet been
received back.

S.O. to 7-11-1994 is
the last chance.


Dy. Registrar

Attestant on behalf
of R-4 sub. in
the office on 18/10/94.

(Only one set)

3
Attestant

Dated : 7-11-1994.

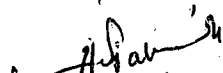
Mr. J. J. Naik, Counsel for
the applicant.

Nobody is present on
behalf of respondents.

R-4 has already
filed their reply in the
matter.

Counsel for the applicant
prays to grant time for
reply. Time granted.
Reply if any may be
filed within 4 weeks.

The matter be remitted
in sine-die list. At the
time of fixing the date
of hearing notice may
be issued to R-2, 3 & 4 and
Counsel for the applicant


Dy. Registrar

Per Tribunal

The matter is taken out
from line-die list. for
final hearing on 27.3.96.
Issue notice to the parties.

Deputy Registrar
3/1

Notices issued to
Applicant/Respondents on

6/2/96

Yali
7/2

Vakalatnam submitted
by Shri V. S. Masurkar,
Adv. to all respondents

29/3

Per Tribunal

Date: 13/8/98

As there will be no Div.
Bench the matter fixed on 13/8/98
before the Tribunal is adjourned
Admission hearing / directions / orders
final hearing on 21/1/99
Inform the advocates / Parties
accordingly.

Dy. Registrar

Per Tribunal

Date:

Applicant in person by *Name*
Advocate / Respondent by *Mr. Masurkar*
Counsel for *what of firm*
The matter adjourned to 16/4/99
for final hearing

Dy. Registrar

Per Tribunal

Date:

Applicant in person by *Name*
Advocate / Respondent by *Mr. Masurkar*
Counsel for *what of firm*
The matter adjourned to 29-7-97
for final hearing

Dy. Registrar

29/7/97

Per Tribunal

Date:

29/7/67

Applicant in Person/by Mr. E.T. Nark
Advocate/Respondent by Mr. Merunk
Council For want of time
The matter adjourned to 21/10/67
For final hearing

Dy. Registrar

Per Tribunal

Date:

21/10/67

Applicant in person by Mr. E.T. Nark
Advocate / Respondent by Mr. Merunk
Council For want of time
The matter adjourned to 24/12/67
for final hearing

Dy. Registrar

Per Tribunal

Date: 24/12/67

Applicant in person by Nare
Advocate / Respondent by Mr. Merunk
Council At the request of Mr. Merunk
The matter adjourned to 4/3/68
for final hearing

Dy. Registrar

Per Tribunal

Date:

4/3/68

Applicant in person by I.J. Nark
Advocate / Respondent by V.S. Masisler
Council for want of time
The matter adjourned to 24/6/68
for Final Hearing

Dy. Registrar

Per Tribunal

Date:

24/6/68

Applicant in person by Mr. E.T. Nark
Advocate / Respondent by Mr. Merunk
Council Time on
The matter adjourned to 24/6/68
for final hearing

Dy. Registrar

Per Tribunal

Date: 22/9/98

Applicant in person by Advocate / Respondent by Mr. Masurkar

Counsel. Time over

The matter adjourned to for final hearing

15/12/98

By Registrar

Dated: 15-12-98 (50)

Sbm I-J. Naik, Counsel for the applicant. Sbm V.S. Masurkar Counsel for the respondents.

On the submission of the learned counsel for the applicant the O.A. is permitted to be withdrawn. Accordingly O.A. is disposed of as withdrawn. No costs.

72(5)
D. S. Banerjee
(D.S. Banerjee)
M(A)

R.V.
(R. G. Vaidyanathan)
J.C.

Order/Judgement (despatched to Applicant/Respondent(s) on 24/12/98)

23/12/98